

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3094

ANSWERED ON:16.03.2015

REGIONAL AIRLINES

Gandhi Shri Feroze Varun;Gutha Shri Sukender Reddy

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to start regional airlines in the country;
- (b) if so, the details thereof along with the steps taken by the Government in this regard;
- (c) whether the Government has received proposals from various States/ private operators/firms in this regard;
- (d) if so, the details thereof along with the action taken by the Government thereon; and
- (e) whether the Government has any policy in place with regard to establishment of regional airlines and if so, the details thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Dr Mahesh Sharma)

(a) to (e) With a view to promote air connectivity within a region, expand air travel services for tier II and tier III (small cities) and between specific regions, Government has introduced a separate category of Scheduled Air Transport (Regional) Services in 2007. Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR) for Scheduled Regional Air Transport Service. The Scheduled Operator Permit (Regional) is issued under Rule 134 of the Aircraft Rules 1937 upon meeting the minimum requirements for grant of permit to operate Scheduled Regional Air Transport Services as contained in CAR Section 3 Series 'C' Part VII by following the process of Air Operator Certification as contained in CAP 3100. M/s LEPL Projects Ltd (Air Costa) is operating Regional Airlines in Southern region of the country. Recently, four firms have also been granted initial NOC to start Scheduled Air Transport (Regional) Services viz

- (i) Air Carnival (Southern Region) on 24.06.2014
- (ii) ZAV Airways (North East & Eastern region) on 30.06.2014
- (iii) Turbo Megha Airways Pvt. Ltd (Southern Region) on 18.07.2014 and
- (iv) AAA Aviation Pvt Ltd (North Eastern Region) on 26.12.2014.